

all Government or Municipal taxes. The lessor will be responsible for the maintenance and repairs of the building and provision of electrical, sanitary and drainage installations.

(c) Yes, Sir.

(d) Various other buildings were considered but were not found suitable either from the point of view of administrative convenience or because of the nature and extent of accommodation available or because of the rent demanded.

Shri B. N. Misra: Will the Government come forward with a list of the buildings which Government have leased for accommodating these offices?

Sardar Swaran Singh: The Nagpur Improvement Trust building, the Indian Mutual Insurance Company building, the Saraf Chamber building, Mount Road, and finally, the National Insurance Company building.

Shri B. N. Misra: While all these buildings which the hon. Minister has mentioned are in the heart of the town, particularly on main roads, may I know whether Government made any investigation near about Kanti and other township, where we have got a lot of buildings.....

Mr. Speaker: Order, order. I am afraid he is going too much into administrative details.

INDIANS IN KENYA

*611. **Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state:

(a) whether Government are aware that representations have been made to the U. K. Government by Kenya Indian Congress, for requesting India to act as a mediator in settling Kenya affairs;

(b) whether Government have received any official information about this; and

(c) the reaction of Government thereto?

The Deputy Minister of External Affairs (**Shri Anil K. Chanda**): (a) to (c). The Kenya Indian Congress passed a resolution to this effect. The Government of India received no official information on this subject.

Shrimati Tarkeshwari Sinha: May I know whether in reply to a question in the House of Commons the Colonial Secretary said that this matter was referred to him and this has again been forwarded by him to the Kenya Government to proceed in this respect?

Shri Anil K. Chanda: That was the answer given. He said, 'I understand that the Kenya Government proposes to reply that the resolution has been noted. I do not intend to take any further action'.

Shrimati Tarkeshwari Sinha: May I know whether there is any likelihood of the Kenya Government amending its immigration laws by withdrawing the right of Kenya-born girls to bring their husbands into Kenya, if in case they marry persons outside Kenya?

Shri Anil K. Chanda: I remember last session there was a question on this matter. The Governor of Kenya said that he was prepared to have this matter discussed in the legislative council.

Shrimati Tarkeshwari Sinha: May I know whether Government have written any letter to them or given any indication of their mind in this matter because they are proceeding with these immigration laws?

Shri Anil K. Chanda: The views of the Government of India on these matters are very well known to the Kenya Government.

ATOMIC ENERGY

*612. **Shri T. K. Chaudhuri:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a Research Reactor is expected to be installed in Trombay for developing research in regard to Atomic Energy at a cost of Rs. 1½ crores;

(b) whether there is any plan of designing and setting up a Reactor for the purpose of utilising Thorium at a second stage of the development of research; and

(c) whether there is a plan for the production of heavy water in the Bhakra-Nangal region for the projected Reactor in Trombay?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): (a) Yes. It is intended to put up a Research Reactor in Trombay. The cost will depend upon its final design and on some other factors and cannot be stated accurately now.

(b) Yes.

(c) Yes.

Shri T. K. Chaudhuri: May I know whether Government have fixed any time-limit for the completion of the first Research Reactor in Trombay?

Shri Jawaharlal Nehru: Naturally, they have got a general idea of what they would like to do, but there are so many uncertain factors that any precise time-limit is difficult.

Shri T. K. Chaudhuri: May I know whether the claims of sites other than Trombay were considered by the Government and whether the opinions of any body of scientists, other than the atomic energy group, were considered by Government?

Shri Jawaharlal Nehru: The claims of various places were considered in the sense that a team went about looking into a number of places. Obviously no group can go to every part of India, and after considerable discussion lasting for about a year, they came to the conclusion that that was the best site. Many people, including some Indian scientists and some foreign scientists who came, were consulted on this matter.

DHOTIES (ADDITIONAL EXCISE DUTY) ACT

*613. **Shri K. C. Sodhia:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount realised under the Dhoties (Additional Excise Duties) Act, 1953, during the period from July, 1954 to October, 1954;

(b) the total yardage on which this duty was levied;

(c) the yardage on which duty at As. -/8/- per yard was realised; and

(d) the total number of mills who paid this duty?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) The total amount realised during the period July, 1954, to September, 1954, was Rs. 2,25,667/-. Figures for October, 1954 are not yet available.

(b) 1,700,107.

(c) 107.

(d) 24

Shri K. C. Sodhia: What was the total yardage of dhoties manufactured under ordinary law and on which no additional duties were imposed?

Shri Kanungo: I require notice. I can give the other one.

Shri K. C. Sodhia: Does the Government consider that this additional manufacture of dhoties is detrimental to the interests of the handloom industry?

Shri Kanungo: That is exactly the purpose for which it is meant—to help it.

Shri K. C. Sodhia: The hon. Deputy Minister replied that it was done in the interests of the handloom industry. I want to know how he has come to that conclusion?

Mr. Speaker: I do not think it is necessary to go into that.

HIRAKUD DAM

*614. **Shri Lokenath Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) how the coastal area of Puri in Orissa will be benefited by the Hirakud